

1	2	3	4
42.	Atigaon	Koraput	
43.	Baligaon	"	
44.	B. Singhpur	"	Opened
45.	Kujindri	"	
46.	Nalagoja	Mayurbhanj	Opened
47.	Kuamara	"	
48.	Jugpura	"	Opened
49.	Khicing	"	Opened
50.	Linepada	Phulbani	Opened
51.	Ghantapada	"	
52.	Chakpada	"	
53.	Jalda	Sundergarh	Opened
54.	Raibaga	"	Opened

Allocation of Foodgrains to drought affected areas of Karnataka

893. SHRI K. B. CHOUDHARI: Will the Minister of RURAL RECONSTRUCTION be pleased to state:

(a) whether Government have allocated foodgrains under the Special programme for the drought affected areas in Karnataka; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI BALESHWAR RAM): (a) and (b). No special allocation was made under Food for Work Programme to the drought affected areas of Karnataka, as there existed no demand for it. In October, 1980 National Rural Employment Programme has replaced Food for Work Programme, which covers all rural areas, uniformly including the drought affected areas.

Plots Allotted in Delhi under 20 Point Programme

894. SHRI SUBHASH YADAV: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that quite a large number of people who were allotted plots of land in Delhi to build houses under the 20 Point Programme during 1975 and 1976 have not yet started construction of house;

(b) if so, the number of such allottees;

(c) whether it is a fact that the price of land in Delhi has recently risen much and most of these people want to sell them on premium; and

(d) if so, what steps Government have taken or propose to take to cancel the allotment of such plots of land who are still lying vacant and re-allot them to the needy persons?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) Yes, Sir. About 14,000

plots were allotted during the year 1975-76 in four newly developed colonies viz., Pitampura, Shalimar Bagh, Bodela and Ghonda Residential Schemes.

(b) The number is not readily available. A survey is being conducted by the DDA.

(c) The increase in land values is linked with general growth in economy. Government have no information that the persons concerned want to sell the plot.

(d) Under the terms and conditions of the lease deed, a period of two years is given for construction of the building. Failure to do so is considered a breach of the conditions of the lease. But under the policy guidelines, the lessor has the right to condone the breach on payment of such penalty as he may deem appropriate and allow extension of time to complete construction of the building on the plot. According to the policy of the DDA, a period of one year after the stipulated period of two years is allowed as grace for completing the construction. Besides, in the case of these four newly developed colonies a further period of one year as grace from 1-1-1980 to 31-12-1980 has been allowed as the full services had not been provided. Whenever this period is over, penalty for belated construction is realised.

Export of Cocoa to check its Distress Sale

895. SHRI K. KUNHAMBUR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether there is any proposal to export cocoa;

(b) if so, the details thereof;

(c) whether Government are aware of the difficulties of the cocoa-growers of Kerala as a result of a steep decline in its price; and

(d) if so, the measures proposed to be taken to relieve the distress of the cocoa-growers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): (a) and (b). There are no quantitative restrictions on the export of cocoa beans. Mysore Sales International Ltd. and the Kerala State Cooperative Marketing Federation are trying to export cocoa. According to available information, the Kerala State Cooperative Marketing Federation have already contracted for export of 280 tonnes of cocoa.

(c) Yes, Sir.

(d) The following measures have been taken/are proposed to be taken to relieve the distress of the cocoa growers:

1. The services of an FAO expert have been taken by the Government of Kerala to seek advice on improved processing of cocoa beans.
2. The Government of Kerala are planning to increase the number of collection centres from 17 to 30.
3. The State Governments are also planning to have 10 processing centres by June, 1981 so as to cope with the peak season in June-July, 1981.
4. M/s. Cadbury propose to have 17 collection centres and 12 fermentation centres.
5. The State Government of Kerala have fixed a minimum purchase price of Rs. 5-30 per kg. for wet beans.
6. The export efforts are being intensified.
7. Modern Bakeries Ltd.—a Public Sector Body—are also considering a proposal to set up a unit for production of cocoa based products with a view to providing market support to the producers of cocoa.